

डा० राम मनोहर लोहिया : एक राय बनी हुई है मुल्क में। टूटने का खतरा बढ़ता चला जा रहा है। आप इस पर ध्यान दीजिये।

अध्यक्ष महोदय : अब आप बैठ जायें।

श्री गो० ना० बीक्षित (इटावा) : मुझे एक शब्द को कहने की इजाजत दीजिये।

अध्यक्ष महोदय : अब नहीं।

श्री गो० ना० बीक्षित : एक बात सिफ कहना चाहता हूँ।

अध्यक्ष महोदय : मैं एलाउ नहीं करता हूँ।

12.25 hrs.

#### PAPERS LAID ON THE TABLE

##### ANNUAL REPORTS OF THE INDIAN STATISTICAL INSTITUTE, CALCUTTA

**The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri):** Sir, I beg to lay on the Table a copy of Annual Report of the Indian Statistical Institute, Calcutta, for the year 1962-63, together with the Balance Sheets as on 31st March, 1960, 31st March, 1961, 31st March, 1962 and 31st March, 1963, and the Audit Reports thereon. [Placed in Library, See No. LT-3804/65].

श्री बागड़ी (हिसार): एक व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : अब मामला खत्म हो गया है।

श्री बागड़ी : आपने व्यवस्था दी है आपने कहा है कि दोनों भाषाओं की छूट दी गई है।

अध्यक्ष महोदय : अब वह खत्म हो चुका है।

श्री बागड़ी : प्रधान मंत्री अंग्रेजी में बोल रहे हैं, इस पर मैं व्यवस्था का प्रश्न उठा रहा हूँ।

अध्यक्ष महोदय : अब आप बैठ जाइये।

##### ANNUAL REPORTS OF HINDUSTAN AIRCRAFT LTD., BANGALORE AND BHARAT ELECTRONICS LTD.

**The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas):** I beg to lay on the Table a copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Annual Report of the Hindustan Aircraft Limited, Bangalore, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-3805/65.]
- (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3806/65].

##### REGISTRATION OF ELECTORS (SECOND AMENDMENT) RULES, 1964

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** Sir, I beg to lay on the Table a copy of Electors (Second Amendment) Rules, 1964, published in Notification No. S.O. 4371 dated the 21st December, 1964, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-3807/65].

##### RESERVE AND AUXILIARY AIR FORCES ACT (AMENDMENT) RULES, 1964

**The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju):** Sir, I beg to lay on the Table a copy of the Reserve and Auxiliary Air Forces Act (Amendment) Rules, 1964, published in Notification No. S.R.O. 404

dated the 5th December, 1964, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952. [Placed in Library. See No. LT-3808/65.]

RECOMMENDATIONS OF THE CENTRAL WAGE BOARD FOR COFFEE PLANTATION INDUSTRY AND COAL MINING INDUSTRY

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Government Resolution No. WB-3(26)/64 dated the 14th January, 1965, on recommendations of the Central Wage Board for Coffee Plantation industry regarding wage structure of field workers and maistries. [Placed in Library. See No. LT-3809/65.]
- (ii) Government Resolution No. WB-16(14)/64 dated the 14th January, 1965, on the recommendations of the Central Wage Board for coal mining industry for a second interim wage increase. [Placed in Library. See No. LT-3810/65].

12.26 hrs.

STATEMENT ON NAGALAND

**The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri):** Sir, about the transfer of the subject of Nagaland from the Ministry of External Affairs to the Home Ministry, I know the feelings of the Members of this House and I would certainly like to respect them. Only I thought that we will do it a little later at the appropriate time. For the time being this matter is being handled by the Ministry of External Affairs. As the hon. Members who went there have just now said, we are in a delicate position. This will not take much time. I do hope we would be able to decide one way or the other as early

as it is possible. So for the time being this is continuing. This does not mean in any way that Nagaland is external to India or is something foreign to us. Therefore, I would appeal to the Members of the House that while we will certainly respect their wishes, they should allow the Government to do it at the appropriate time.

12.27 hrs.

RE: STATEMENT ON CORRUPTION CHARGES AGAINST CHIEF MINISTER OF ORISSA

**Mr. Speaker:** I have to inform the House that the Prime Minister shall make a statement on the subject of corruption charges against the Chief Minister of Orissa at 4.00 today. Those hon. Members who may be interested may remain present in the House.

**Shri S. M. Banerjee (Kanpur):** I read a news item in the Press that he was going to make a statement in the Rajya Sabha. I want to know whether this is going to be made first in the Rajya Sabha or here.

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** At 4.00 P.M. and at 5.00 P.M. in the Rajya Sabha.

**An hon. Member:** Why not mention it in the Agenda papers.

12.28 hrs.

VACATION OF SEAT OF SHRI K. C. REDDY

**Mr. Speaker:** I have to inform the House that Shri K. C. Reddy, Member of Lok Sabha from Chikballapur constituency of Mysore having been appointed Governor of the State of Madhya Pradesh, his seat in Lok Sabha has, under clause (1) of article 158 of the Constitution, become vacant with effect from the 11th February, 1965, the date on which he entered upon his office as Governor.